

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Un-numbered Company Appeal (AT) No. \_\_\_/2018**  
**(F.No.09/07/2018/ NCLAT/UR/584)**

**In the matter of:**

Karthikeya Paper and Boards Ltd. & 2 Ors. .... Appellants

Versus

Hon'ble National Company Law  
Tribunal ["NCLAT"], Chennai & Anr. .... Respondents

Appearance: Mr. A. Laxminarayanan, Advocate for the  
Appellants.

**19.07.2018**

The aforesaid Appeal under Section 421 of the Companies Act, 2013 (hereinafter referred to as the Act) is against the order dated 29.05.2018 in CA/663(441)/2018 of the Hon'ble NCLT, Chennai Bench.

2. Heard learned lawyer for the Appellants. He submitted that Office has pointed out the defect that page Nos.27 to 29 and 104 are not legible. He further submitted that he had filed an application for exemption from filing fair copy of the dim pages and so, he may be exempted from filing the Annexure P-2, which as per the report of the Registry at page Nos.27 to 29.

3. In the light of the submission made by learned lawyer and after going through the Memo of Appeal as well as the report submitted by the Registry and the averments made in the application for exemption, I find, in fact, Annexure P-2, which is at page Nos.27 to 29 are not legible. I further find that the Appellants have assigned the reasons and shows his inability to file the legible copy, but

undertake to file the other copy, which according to the report of the Registry is not legible.

4. Considering all the facts, let the case be listed before the Hon'ble Bench on 26.07.2018 for admission, as prayed by learned lawyer appearing for the Appellants. In the meantime, the Appellants shall obtain and replace the illegible copies.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar